

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MERCATOR LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mercator Limited
2.	Date of incorporation of corporate debtor	24 November 1983
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L63090MH1983PLC031418
5.	Address of the registered office and principal office (if any) of corporate debtor	83-87, 8 th Floor, Mittal Towers B-wing, Nariman Point, Mumbai - 400021
6.	Insolvency commencement date in respect of corporate debtor	08 February 2021 (Order uploaded on NCLT Website on 09 February 2021)
7.	Estimated date of closure of insolvency resolution process	07 August 2021 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Girish Sriram Juneja Reg. No. – IBBI/IPA001/IP-P00999/2017-2018/11646
9.	Address and e-mail of the interim resolution professional, as registered with the Board	22 Dignity Apartments, Bon Bon Lane, 7 Bunglows, Versova, Andheri (West) Mumbai 400053 E: <u>junejagirish31@gmail.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: Kind attention : Kuresh Khambati/ Virali Shah Grant Thornton, 11th Floor, Tower II, One International Center, S B Marg, Elphinstone (W), Mumbai 400013 E: <u>RP.Mercator@IN.GT.COM</u>
11.	Last date for submission of claims	23 February 2021 (14 days from the date of order being uploaded on NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Mercator Limited on 08 February 2021

The creditors of Mercator Limited, are hereby called upon to submit their claims with proof on or before 23 February 2021 to the interim resolution professional at the address mentioned against entry No. 10.

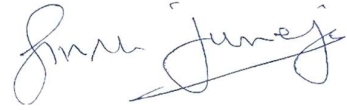
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

For electronic submission, please access the following link – <https://Mercator.wcgt.in>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11 February 2021

Place: Mumbai



Girish Juneja
Interim Resolution Professional